GOVERNMENT OF INDIA MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)

LOK SABHA UNSTARRED QUESTION NO. 4426 TO BE ANSWERED ON 20THMARCH, 2020

AYURVEDIC MEDICINES AND CLINICAL TRIALS

4426. SHRI G.M. SIDDESHWAR:

Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

- (a) whether the Government has initiated adequate measures to undertake research on development of new Ayurvedic medicines and clinical trials for critical ailments through Government-controlled laboratories;
- (b) if so, the details of the diseases for which medicines have been developed in the last three years;
- (c) whether clinical trials have confirmed their efficacy prior to their introduction in the market; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (SHRI SHRIPAD YESSO NAIK)

(a) & (b): Central Council for Research in Ayurvedic Sciences (CCRAS) is established as autonomous organisation under Ministry of AYUSH to undertake research in Ayurveda including development of new Ayurvedic medicines and to conduct clinical trials. Ministry of AYUSH has implemented Central Sector Scheme of Extramural Research (EMR) under which grant-in-aid is provided to scientific institutions for research projects and clinical studies in AYUSH. Similarly, certain institutes of Council of Scientific and Industrial Research (CSIR) under Ministry of Science & Technology have developed Ayurvedic formulations.

Details of the diseases for which Ayurvedic medicines have been developed in the last three years are as under-

- i) CCRAS: AYUSH 82 for Diabetes and AYUSH SG for Rheumatoid arthritis.
- ii) CSIR: NBRMAP for Type-2 Diabetes; URO-5 for kidney stone and other related disorders,
- iii) EMR Projects: Clinical trials done on Breast Cancer, Diabetic retinopathy and Pre-Diabetes.
- (c) & (d): Proof of effectiveness evolved from scientific literature and/or clinical studies is required under Rule 158-B of the Drugs & Cosmetics Rules, 1945 for grant of license or approval by the State Licensing Authority to manufacture for sale in the market such new Ayurvedic medicines called patent or proprietary medicines.